

CS (Comm) no. 2716/19 (Old number)  
New number-490/2020  
ICICI Bank vs. Dharmendra

23-6-2020

Present:- Clerk of Counsel for plaintiff bank  
Sh. Rovin Kumar advocate for defendant

File taken up through Video Conferencing on the application moved by defendant on 15-6-2020 for release of his vehicle by preponing the case.

As per record, on the basis of an application under Order 40 Rule 1 CPC moved in a suit, my Id. Predecessor appointed exparte receiver on 20-11-2019 in order to seize the car bearing no. DL-6CQ-0977 from possession of defendant. This vehicle was seized and defendant moved an application for its release which was fixed for 19-3-2020. However due to Corona Virus disease, the courts were closed and matters started adjourned enblock. Courts are still closed till 30-6-2020.

As per defendant, now he has paid all the defaulted EMIs upto June, 2020 and for future installments has applied to the bank for grant of Moratorium as per RBI guidelines. Defendant annexed some payment deposit slips along with his application. Plaintiff bank confirmed this fact and has no objection for release of seized vehicle and in this regard, counsel for the plaintiff bank sent his no objection in writing through his clerk. Accordingly, this application of the defendant is allowed and disposed off. Plaintiff bank is ordered to release the car no. DL-6CQ-0977 make VITARA BREZZA/ZDI to the defendant within 2 days. Put up on 3-7-2020 date already fixed for awaiting written statement of the defendant.

Reader is directed to upload this order on website of the court and one attested copy be given to counsel for defendant. Signed copy of this order is being sent through official designated court e-mail as well as on Whatsapp of the reader/ahlmad.

  
(Ashwani Kumar Sarpal) 23/6/20

District Judge (Commercial)-05  
Central District, Tis Hazari, Delhi